NATIONAL COMPANY LAW TRIBUNAL NEW DELHI BENCH NEW DELHI

C. P. NO. 108(ND)09 **CA. NO.**

PRESENT: SMT. INA MALHOTRA

Hon'ble Member (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 19.09.2016

NAME OF THE COMPANY: M/s. Sharad Aggarwal & Ors V/s. Rajesh Buildcon & Infras. Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398

| S.NO. | NAME | DESIGNATION | REPRESENTATION | SIGNATURE |
|--------------------|--|----------------------------|---|-----------|
| 2. | Sangram Po Ms Tehsim | Anaik, Adv | Respondent 1-5 | Telma |
| 3. 4 5 6. | Ms. Upasas Ashirh Ac Sudul Vibror g.) | a Talmar, Adv goind Ad. | 1,2,3,5,13&1 for extende 662 for expende 662 v. Pet 6,7, | 2 TEL |
| 7. | SHWAY | hishra Adv. | for Ryp V-hostu. | Engun Ms |
| | | 0 | rder | |

Though the draft settlement had been circulated between the parties, it appears that there is no consensus on it. It is suggested that a Mediator be appointed. Accordingly, Mr. Justice D.R. Deshmukh (Retd.), R/o- B-171, First Floor, Sector-44, Noida (Mob. No. 9971599954, E-mail- DRDARB47@yahoo.in) is being appointed as a Mediator for a possible compromise.

Contd/-....

- The present case and the connected matter are being referred for Mediation. 2.
- This is the last attempt to resolve the dispute inter se the parties by consensus, 3. failing which, the matter shall be listed for final arguments.
- To come up on 06.10.2016. 4.

Member Judicial